

## BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

## PRINCIPAL BENCH AT NEW DELHI

OA No. 582 of 2025

**In the matter of:**

Jagdish Chander Saini and Ors.

....Applicant(s)

Versus

State of Haryana &amp; Ors.

...Respondent(s)

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Filed by:



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Date: 02/07/2026

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**Reply On Behalf Of Respondent No-5 Member Secretary Haryana  
Pond and Waste Water Management Authority (HPWWMA).**

**Most Respectfully Showeth:-**

1. That the above-captioned Original Application is pending adjudication before this Hon'ble Tribunal and the applicant has alleged pollution in Kayamsar Lake.
2. That the process for determination and classification of the subject land/water body is presently under consideration by Respondent No. 2, namely the Deputy Commissioner, Hansi, who is the competent revenue authority to examine and determine the nature, classification and revenue status of the land in accordance with the applicable provisions of law and the relevant revenue records.
3. That the determination of the legal status and classification of the subject land is a prerequisite for undertaking further action by Respondent No. 5, as the scope and nature of remedial measures are intrinsically dependent upon the final classification of the land/water body by the competent authority.
4. That immediately upon receipt of the decision/order regarding the classification and status of the subject land/water body as pond/johad with land owning agency details from Respondent No. 2, Respondent No. 5 shall decide further course of action strictly in accordance with law and in conformity with the directions issued by this Hon'ble Tribunal. Respondent No. 5 remains fully committed to ensuring compliance with all applicable environmental norms and the orders passed by this Hon'ble Tribunal.

5. That Respondent No. 5 has neither been negligent nor has it intentionally delayed compliance with the directions of this Hon'ble Tribunal. The Respondent No. 5 shall act promptly and diligently once the classification of the subject land/water body is finalized as Pond/Johad. In case of land is identified/classified as Lake/Jheel, State Wetland Authority will be necessary party in the present matter.

**PRAYER**

It is, therefore, most respectfully prayed that this Hon'ble Tribunal may graciously be pleased to:

1. Take the present reply on record;
2. Pass such other or further order(s) as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the present case.



**Law Officer**

**For Member Secretary, HPWWMA, Panchkula**

Date: 02/07/2026  
Place: PANCHKULA.

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**AFFIDAVIT**

I, Sudarshan Kumar, Law Officer, Haryana Pond and Waste Water Management Authority (HPWWMA), aged about 48 years do hereby solemnly affirm and state as under:-

1. That in the aforesaid official capacity, I am well conversant with the facts and circumstances of the case, therefore, I am competent to swear this affidavit.

That I have gone through the contents of accompanying reply which has been drafted under my instructions.



*(Faint text, possibly a stamp or watermark, partially obscured)*

Deponent

Verified at Panchkula on the 2<sup>nd</sup> day of July, 2026, that the contents of the affidavit are true and correct to my knowledge and on the basis of information derived from the official record, which I believe to be true, and no material fact has been concealed therein.

Deponent

Attested as Identified

SANDEEP GUPTA  
Notary, PANCHKULA (Haryana)

02 JUL 2026